

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:3035

ANSWERED ON:27.07.2009

REJECTION OF GOODS

Vasava Shri Mansukhbhai D.;Yadav Shri M. Anjan Kumar

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether there has been any recent incidence of rejection of Indian goods by foreign country/firm on the pretence of child labour involved in their manufacturing;

(b) if so, the details thereof; and

(c) the action taken by the Government in this regard to promote the export of the Indian goods?

Answer

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT)

(a) & (b): Yes, Madam. GAP, the international textile retail chain, banned the import of Indian textile and clothing on the pretext of Indian units using child labour.

(c): Government had convened a meeting with Export Promotion Councils of Carpets, Apparel, Gems & Jewellery, Sports goods and social activists in which decisions were taken regarding proactive steps such as external Social Audits, collaboration with local administration, NGOs and social activists, concerted action in child labour prone districts, examination of supply chain to ensure that exporters, suppliers and subcontractors conform to child labour laws.